

>

Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 135<sup>th</sup> Report of Standing Committee on Home Affairs on border fencing and flood lighting projects along Indo-Pak border, pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the Hon'ble Speaker, Lok Sabha, vide Lok Sabha Bulletin Part -II dated September 1, 2004.

2. The Department -related Parliamentary Standing Committee on Home Affairs constituted a Sub-Committee on border fencing and floodlighting projects along Indo-Pak border to review the implementation of the border fencing and floodlighting projects along Indo-Pak border. As part of the examination of the subject matter, Sub-Committee visited Indo-Pak border in June, 2007 and July, 2008.

3. The Committee in its 135<sup>th</sup> Report has made 22 recommendations/observations (Paragraph No.2.3.1, 2.3.2, 2.3.3, 2.3.4, 2.3.5, 2.5.1, 2.5.2, 2.5.3, 2.5.4, 2.5.5, 3.2.1, 3.4.1, 3.6.1, 3.6.2, 3.6.3, 3.6.4, 3.8.1, 3.10.1, 3.10.2, 3.10.3, 3.11.1, 3.11.2) in respect of which the Ministry of Home Affairs was required to take action.

4. On the above mentioned recommendations/observations of the Committee, an Action Taken Note was sent to Rajya Sabha Secretariat on 20.11.2009. Since most of the recommendations were related to BSF, they were requested for taking necessary action and furnishing compliance report on the recommendations. On the basis of compliance report received from BSF, the revised ATRs were sent to the Rajya Sabha Secretariat on 14.2.2011.

5. A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 135 Report of the Committee is laid on the Table of the House.